

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 135
TO BE ANSWERED ON 03.02.2025**

CENTRAL GOVERNMENT INDUSTRIAL TRIBUNALS

**135. SHRI TANGELLA UDAY SRINIVAS:
DR. BYREDDY SHABARI:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of Central Government Industrial Tribunals (CGITs) currently operational in the country, along with their location and jurisdiction;**
- (b) the sanctioned strength of key posts, including Presiding Officers, in each CGIT and the number of vacancies in these posts;**
- (c) the details of the duration from which these posts, especially of Presiding Officers, have been vacant in each tribunal;**
- (d) the total number of cases pending before each CGIT, categorized by case type or nature;**
- (e) the steps taken by the Government to address these vacancies and reduce the backlog of cases;**
- (f) whether it is true that the Industrial Disputes Act, 1947 stipulates that industrial disputes referred to a tribunal or labour court should be resolved within six months; and**
- (g) if so, the details of average time taken for case disposal in each CGIT during the last five years?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (g): There are 22 Central Government Industrial Tribunals-cum-Labour Courts (CGIT-cum-LCs) in the Country and all are operational. Location and jurisdiction of each CGIT-cum-LCs is available in the links <https://cgit.labour.gov.in/whos-who> and <http://cgit.labour.gov.in/jurisdiction> respectively.

Sanctioned strength of Presiding Officers in each CGIT-cum-LCs are at Annexure-I. Out of 22 CGIT-cum-LCs, the post of Presiding Officers is vacant in 8 CGIT-cum-LCs viz. Mumbai-I, Ernakulam, Chennai,

Contd..2/-

Ahmedabad, Dhanbad-I, Dhanbad-II, Kanpur and Delhi – I. Filling up of post of Presiding Officer is a continuous process and is done through the Search cum Selection Committee (SCSC) chaired by sitting Judge of Hon'ble Supreme Court of India. Further, additional charge for the vacant posts of Presiding Officers is assigned to Presiding Officers of other CGIT-cum-LC with a view to continue the functioning of the Tribunal.

Number of cases pending before each CGIT-cum-LCs under the Industrial Disputes Act, 1947 and Employees' Provident Funds & Miscellaneous Provisions Act, 1952 is at Annexure-II.

For filling up the vacancies of Presiding Officers and reducing the backlog of cases, following steps have been taken:

- (i) Vacancy circulars are issued in advance and regular meetings of SCSC are being held;**
- (ii) Additional charge of vacant post of Presiding Officer is being given to Presiding Officer of other CGIT-cum-LC for maintaining continuity;**
- (iii) For other direct recruit posts, indent is regularly sent to the respective recruitment agencies for filling up vacant posts;**
- (iv) Monitoring of disposal off cases is done every month;**
- (v) Presiding Officers are to hold camp courts regularly.**

With reference to time line of disposal of cases, Section 10(2A) of the Industrial Disputes Act, 1947 provides that where industrial dispute is connected with an individual workman, no such period shall exceed three months with further proviso that where the parties to an industrial dispute apply in the prescribed manner, whether jointly or separately, to the Labour Court, Tribunal or National Tribunal for extension of such period or for any other reason, and the presiding officer of such Labour Court, Tribunal or National Tribunal considers it necessary or expedient to extend such period, he may for reasons to be recorded in writing, extend such period by such further period as he may think fit. The link for the Industrial Disputes Act is.

https://labour.gov.in/sites/default/files/id_act_1947.pdf

Information relating to average time taken for disposal of cases is not centrally maintained in the Ministry.

Annexure-I

Annexure referred to in reply to parts (a) to (g) of the Lok Sabha Unstarred Question No. 135 to be answered on 03.02.2025 asked by Shri Tangella Uday Srinivas and Dr. Byreddy Shabari, Hon'ble Members of Parliament, on status of Central Government Industrial Tribunals.

Central Government Industrial Tribunals-cum-Labour Court (CGIT-cum-LC) wise sanctioned strength of Presiding Officer

Sr. No.	Name of CGIT-cum-LC	No. of Sanctioned post
1.	Ahmedabad	01
2.	Asansol	01
3.	Bangalore	01
4.	Bhubaneswar	01
5.	Chandigarh-I	01
6.	Chandigarh-II	01
7.	Chennai	01
8.	Delhi-I	01
9.	Delhi-II	01
10.	Dhanbad-I	01
11.	Dhanbad-II	01
12.	Ernakulam	01
13.	Guwahati	01
14.	Hyderabad	01
15.	Jabalpur	01
16.	Jaipur	01
17.	Kanpur	01
18.	Kolkata	01
19.	Lucknow	01
20.	Mumbai-I	01
21.	Mumbai-II	01
22.	Nagpur	01
Total		22

Annexure referred to in reply to part (a) to (g) of the Lok Sabha Unstarred Question No. 135 to be answered on 03.02.2025 asked by Shri Tangella Uday Srinivas and Dr. Byreddy Shabari, Hon'ble Members of Parliament, on status of Central Government Industrial Tribunals.

Pendency of cases in each Central Government Industrial Tribunal cum Labour Court (CGIT-cum-LC) as on 31.12.2024

Sr. No	Name of CGIT-cum-LC	Under the Industrial Disputes Act, 1947		Under Employees' Provident Funds and Miscellaneous Provisions Act, 1952	
		Cases	Applications	Appeals	Applications
1	Ahmedabad	1608	671	404	6
2	Asansol	259	9	11	0
3	Bangalore	385	364	395	415
4	Bhubaneswar	612	335	122	0
5	Chandigarh I	743	385	384	48
6	Chandigarh II	598	64	158	72
7	Chennai	582	167	1927	0
8	Dhanbad I	811	109	78	0
9	Dhanbad II	661	26	189	0
10	Ernakulam	367	68	613	0
11	Guwahati	95	21	8	1
12	Hyderabad	897	115	440	0
13	Jabalpur	703	81	403	11
14	Jaipur	453	36	247	0
15	Kanpur	1066	164	229	0
16	Kolkata	252	81	112	0

Sr. No	Name of CGIT-cum-LC	Under the Industrial Disputes Act, 1947		Under Employees' Provident Funds and Miscellaneous Provisions Act, 1952	
		Cases	Applications	Appeals	Applications
17	Lucknow	533	59	282	5
18	Mumbai I	358	337	460	3
19	Mumbai II	641	612	962	4
20	Nagpur	557	1	443	36
21	New Delhi I	2193	8994	576	0
22	New Delhi II	1267	36	131	0
Total		15641	12735	8574	601
